

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order. dt. 03.08.04

Heard Mr. Ashok Mohanty, Ld. Sr. Standing Counsel appearing for the Respondents and Mr. D. N. Mishra, and Mr. Achintya Das, Ld. Counsel appearing for the applicant. By filing a Memo on dt. 06.07.04 the Ld. Counsel for the applicant discloses that the basic pay of the applicant has been enhanced from RS. 4590/- to RS. 5000/- w.e.f. 01.10.02 and it has been ordered by the Divisional Railway Manager (1) that the accrued arrears will be drawn through Supplementary Bill later on. In this view of the matter the Ld. Counsel for the applicant submits that there remains nothing more to be adjudicated by this Tribunal any further and therefore this O.A. may be disposed of as intract us. Having heard Counsel of both sides we dispose of this O.A. as intract us.

Vice Chairman
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Member (Judicial)